

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Lokesh Secfin Pvt Ltd

**MAIN PETITION NUMBER** : CP(IB)/31/CHE/2023

**(IA/MA) APPLICATION NUMBERS**  
IA(LIQ)/4(CHE)2024

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**ORDER**

Present: Ld. Counsel Shri. T Jayasnakar for the Applicant / Liquidator.

Affidavit has been filed by the Ld. Counsel for the Applicant / Liquidator vide Sr. No. 1843 stating that the CoC meetings were held on 11.03.2024 and 04.04.2024 to discuss the queries raised by the Tribunal vide order dated 22.02.2024.

Ld. Counsel submits that CIRP expenses have been paid in full and RP has also received his fees but as to the liquidation expenses and fee for the Liquidator, CoC is not willing to pay the same.

It has been stated on behalf of the CoC that it would abide by the directions of this Tribunal.

Ld. Counsel for the Applicant / Liquidator submits that, considering the decision taken by the CoC, the Applicant / Liquidator is no more interested to continue with the liquidation process and he may be relieved from the process.

Let the copy of the order be served on the CoC for response / reply.

List the application for hearing on **07.06.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)